

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS  
(ENGLISH VERSION)**



**सत्यमेव जयते**

**EIGHTH LOK SABHA**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

(FIFTY-SIXTH REPORT)

(Presented on 30-8-1988)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-sixth Report.

2. The Committee met on 29 August, 1988 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 155*) by Shri S. M. Guraddi.
- (2) The Constitution (Amendment) Bill, 1988 (*Substitution of new article for article 263*) by Shri S. M. Guraddi.
- (3) The Constitution (Amendment) Bill, 1988 (*Amendment of article 141*) by Shri Shantaram Naik.
- (4) The Constitution (Amendment) Bill, 1988 (*Amendment of article 344, etc.*) by Shri Shantaram Naik.
- (5) The Constitution (Amendment) Bill, 1988 (*Amendment of the Preamble*) by Shri Shantaram Naik.
- (6) The Constitution (Amendment) Bill, 1988 (*Amendment of article 143*) by Shri Shantaram Naik.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Thursday, 1 September, 1988.

## *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 155*) by Shri S. M. Guraddi.

The Bill seeks to amend article 155 of the Constitution with a view to provide that the President shall, while appointing the Governor of a State, take into consideration the views, if any, of the Chief Minister of the State.

[P.T.O.]

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1968 (*Substitution of new article for article 263*) by Shri S. M. Guraddi.

The Bill seeks to substitute new article for article 263 of the Constitution with a view to provide for the establishment of an Inter-State Council.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1968 (*Amendment of article 141*) by Shri Shantaram Naik.

The Bill seeks to amend article 141 of the Constitution with a view to provide that when the Supreme Court, through judgement, proposes to declare a law, it shall distinctly pronounce the same as such at the end of the judgement.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1968 (*Amendment of article 344, etc.*) by Shri Shantaram Naik.

The Bill seeks to amend the Constitution with a view to omit the Eighth Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 1968 (*Amendment of the Preamble*) by Shri Shantaram Naik.

The Bill seeks to amend the Preamble to the Constitution with a view to include "PEACE-LOVING" in it.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 1968 (*Amendment of article 143*) by Shri Shantaram Naik.

The Bill seeks to amend article 143 of the Constitution with a view to provide that the President may refer such matters to the Supreme Court for its advisory opinion where a question of law or fact is not clear.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### *Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to twelve Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Right to Reply in the Press Bill, 1968 by Shri V. N. Gadgil, be placed in category 'A' and the remaining eleven Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Allocation of time to Resolutions*

6. The Committee recommend allocation of time to resolutions as follows:—

- |  |         |
|--|---------|
| (1) Resolution by Shri Somnath Chatterjee regarding non-clearance of pending projects, etc.      | 2 hours |
| (2) Resolution by Shrimati Kishori Sinha regarding programme for all-round development of women. | 2 hours |
| (3) Resolution by Shri Chintamani Jena regarding measures to save forests.                       | 2 hours |

*Recommendations*

7. The Committee recommend that—

- (i) Sarvashri S. M. Guraddi and Shantaram Naik be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

**NEW DELHI;**

August 29, 1968  
Bhadra 7, 1910 (Saka)

**M. THAMBI DURAI,**  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Muslim Women (Protection of Rights on Divorce) Amendment Bill, 1988 <i>(Substitution of new Long Title for the existing Long Title, etc.)</i> by Shri Syed Shahabuddin.	83 of 1988	B	2 hours
2.	The Banning of Smoking Bill, 1988 by Shri G. S. Basavaraju.	78 of 1988	B	2 hours
3.	The Prohibition Bill, 1988 by Shri G. S. Basavaraju.	68 of 1988	B	2 hours
4.	The Youth Welfare Bill, 1988 by Shri S.B. Sidnal.	85 of 1988	B	2 hours
5.	The Human Resources (Utilisation) Bill, 1988 by Shri S.B. Sidnal.	84 of 1988	B	2 hours
6.	The Constitution (Amendment) Bill, 1988 <i>(Amendment of articles 74 and 163)</i> by Shri Syed Shahabuddin.	69 of 1988	B	2 hours
7.	The Promotion of Secularism Bill, 1988 by Shri Harooobhai Mehta.	82 of 1988	B	2 hours
8.	The Right to Reply in the Press Bill, 1988 by Shri V.N. Gadgil.	91 of 1988	A	2 hours
9.	The Prevention of Corruption (Amendment) Bill, 1988 <i>(Omission of section 6)</i> by Prof. Madhu Dandavate.	71 of 1988	B	2 hours
10.	The Agriculturists' Loans (Amendment) Bill, 1988 <i>(Amendment of section 4)</i> by Prof. Madhu Dandavate.	80 of 1988	B	2 hours
11.	The Indian Fisheries (Amendment) Bill, 1988 <i>(Amendment of section 3, etc.)</i> by Prof. Madhu Dandavate.	81 of 1988	B	2 hours
12.	The Constitution (Amendment) Bill, 1988 <i>(Amendment of article 16)</i> by Shri Jai Prakash Agarwal.	61 of 1988	B	2 hours